

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
L.P.A. No. 344 of 2018**

Devendra Nath Sarkar & Ors. Appellants
Versus
The State of Jharkhand & Ors. Respondents

**CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellants : Ms. Bharti Kumari, Advocate
For the State : Ms. Darshna Poddar Mishra, AAG-I
For Respondent nos.19-20 : Mr. Kaushal Kishor Mishra, Advocate

Oral Order

06 / Dated: 24.06.2020

Ms. Darshna Poddar Mishra, learned A.A.G.-I, appears for the respondent-State and Mr. Kaushal Kishor Mishra, learned counsel, appears for respondent nos. 19 and 20.

A written request has been made on behalf of Mr. Bhanu Kumar, learned counsel for the appellants, praying therein to grant four weeks' time as according to him, pro-forma respondents is to be impleaded by filing affidavit.

However, we find from the order-sheet that there is already an order dated 12th March, 2019 passed by a Co-ordinate Bench of this Court for impleading the writ petitioners as party respondents and notice has also been issued upon them under both processes, i.e., ordinary process as well as registered post. The notice upon respondent nos. 7 and 8 has been properly served. Unserved notice upon respondent no. 9 has been received. Vakalatnama on behalf of respondent nos. 19 and 20 has been filed and the service reports of respondent nos. 7, 8 and 11 to 18 have been received and validly served whereas notice upon respondent nos. 9 and 10 has been

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received with remark that they have been transferred. So we do not see any reason for adjournment for such a long period in this case. However, since Mr. Bhanu Kumar has not joined today, let this matter be posted on 29.06.2020 as first case, subject to any part heard.

It is expected that on the next date of hearing, all the sides will be well represented.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)

VK/A.K.Tiwari